

ITEM NO.18

COURT NO.13

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8432/2015

(Arising out of impugned final judgment and order dated 15-09-2015 in CRLMC No. 3812/2015 passed by the High Court Of Delhi At New Delhi)

M/S. LOCODEL SOLUTIONS PVT. LTD.

Petitioner(s)

VERSUS

STATE NCT OF DELHI &amp; ANR.

Respondent(s)

IA No. 17110/2015 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 31-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) M/s Simarpal Singh Sawhney, Adv.  
Ms. Liz Mathew, AOR

For Respondent(s) Ms. Aishwarya Bhati, ASG  
Ms. Kiran Suri, Sr. Adv.  
Ms. Suhasini Sen, Adv.  
Mr. Pranay Ranjan, Adv.  
Mr. Kirti Khangarot, Adv.  
Mr. Adit Khorana, Adv.  
Mr. G.S Makker, AOR

Mr. B. V. Balaram Das, AOR

Mr. Anirudh Wadhwa, Adv.  
Mr. Vipul Kumar, Adv.  
Mr. Shivam Singh, Adv.  
Mr. Abhinav Singh, Adv.  
Mr. Gopal Singh, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

**On joint request made by the counsel for the parties, list the  
matter on 21.04.2022.**

**(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT**

**(BEENA JOLLY)  
COURT MASTER (NSH)**